

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 98 OF 2016**

**&**

**APPEAL NO. 99 OF 2016**

**Dated: 05<sup>th</sup> July, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**Rattan India Power Ltd.**

**....Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission & Ors.**

**....Respondent(s)**

Counsel for the Appellant(s) : Mr. Anurag Sharma

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Mr. D.V. Raghuvamsy for R-1

Mr. Samir Malik for R.2

Ms. Ranjitha Ramachandran for Prayas

**ORDER**

Admit. Learned counsel for respondents may file reply on or before 26.07.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 09.08.2016 after serving copy on the other side.

List the matter on **11.08.2016**.

**(I.J. Kapoor)**  
**Technical Member**  
ts/dk

**(Justice Ranjana P. Desai)**  
**Chairperson**